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PART - I SECTION - I)

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

PUBLIC NOTICE NO. 33 (RE-98/97-02, NEW DELHI : DATED THE
27th August, 1998

In exercise of powers conferred under Paragraph 4.11 of the Export and Import Policy, 1997-2002, the Director General of Foreign Trade hereby makes following amendment in Chapter IV of the Handbook of Procedures, 1997-2002, Vol. 1 (incorporating amendments made upto 13th April, 1998) :-

Export of items reserved for SSI Sector.	4.22	Units other than small scale units are permitted to expand or create new capacities in respect of items reserved for the small scale sector, subject to the condition that they obtain an Industrial licence under the Industries (Development and Regulation) Act, 1951. It is a
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condition of such licences that the manufacturer shall undertake export obligation as may be specified by the Ministry of Industry and the licensee is required to furnish a Legal Undertaking to the Directorate General of Foreign Trade in this behalf. The export obligation shall be monitored by the Directorate General of Foreign Trade

This issues in public interest.

Sd/-

(N.L. LAKHANPAL)

DIRECTOR GENERAL OF FOREIGN TRADE

Copy to all concerned;

By Order etc.

(RAJAN SUDESH RATNA)

DY. DIRECTOR GENERAL OF FOREIGN TRADE

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